

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 308

IA-999/2024

In

IB-433(ND)/2023

IN THE MATTER OF:

Dhanlaxmi Bank Ltd

Vs

K.N Marzook

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 95 of IBC, 2016

Order delivered on 19.04.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Adv. Shinu J Pillai a/w Adv. Mariya Rajan and Adv. Swetha

For the RP : Adv. Bharat Sood

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on **01.05.2024**.

Sd/-

(Court Officer)